

IN THE HIGH COURT OF JUDICATURE AT PATNA
Miscellaneous Jurisdiction Case No.1804 of 2023

In
CIVIL MISCELLANEOUS JURISDICTION No.269 of 2021

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Sumit Agrawal Son of Late Ashok Agrawal Resident of 202 Amba Residency,
Boring Canal Road, Patna.

... .. Petitioner/s

Versus

Neha Agrawal Daughter of Arun Khemka, Resident of 32 Baranashi Ghosh
Street, P.S.-Girish Park, Kolkata (West Bengal).

... .. Opposite Party/s

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Appearance :

For the Petitioner/s : Mr.Ranjeet Kumar, Advocate

For the Opposite Party/s : Mrs. Neha Agrawal, in person.

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**CORAM: HONOURABLE MR. JUSTICE NAWNEET KUMAR
PANDEY**

ORAL ORDER

3 08-12-2023 Vide order dated 03-12-2021 passed in Civil
Miscellaneous No. 269 of 2021, the learned Principal Judge,
Family Court, Patna was directed to expedite the Matrimonial
(Divorce) Suit No. 1044 of 2016.

2. The learned counsel for the petitioner submits that
despite the order of this court, the trial court is not taking
endeavour to dispose of the case expeditiously.

3. On the other hand, the opposite party who appeared
in person through video conferencing submitted that it was not
the fault of her (the opposite party) in expeditious disposal of
the case rather the petitioner, himself is abusing the process of
the court and delaying disposal of the divorce case.

4. Let a report be called for from the court below



along with the xerox copies of entire order sheets of Matrimonial (Divorce) Suit No. 1044 of 2016.

5. The petition for maintenance, if any, filed by the opposite party should also be decided expeditiously.

6. List this matter after six weeks.

(Nawneet Kumar Pandey, J)

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